IN THE NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH

[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.30
I.A. (IBC) Nos.617/2026 & 100/2026 in
C.P. (IB) No.122/BB/2017

IN THE MATTER OF:

M/s New Age Real Properties, LLP	...	Petitioner
Vs.		
M/s. Bhuvana Infra Projects Pvt Ltd	...	Respondent

Petition under Section 7 of I & B Code, 2016

Order delivered on: 31.08.2026

CORAM:

SHRI SUNIL KUMAR AGGARWAL
HON'BLE MEMBER (JUDICIAL)

SHRI RADHAKRISHNA SREEPADA
HON'BLE MEMBER (TECHNICAL)

COUNSELS PRESENT:

For the Liquidator : Ms. Henna Jain

ORDER

The matter could not be taken up on 27.08.2026 as the Bench had not assembled.

1. Heard Ld. Counsel for the Liquidator.
2. The Liquidator has been gradually filing Applications for extension of the liquidation period only because an Appeal is pending before Hon'ble NCLAT. Since nothing of CD remains to be further liquidated, it is not being proposed to be dissolved awaiting outcome of Appeal, in this background, **it is deemed appropriate to keep the Liquidation proceedings suspended until the Appeal is decided.**
3. List the case on **29.10.2026.**

-Sd-
RADHAKRISHNA SREEPADA
MEMBER (TECHNICAL)

-Sd-
SUNIL KUMAR AGGARWAL
MEMBER (JUDICIAL)

SS